

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5900/2012
(Arising out of impugned final judgment and order dated 22-05-2012
in CRLA No. 3000/2003 passed by the High Court Of Judicature At
Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD. & ANR.

Respondent(s)

WITH

SLP(Cr1) No. 6271/2012 (II)

SLP(Cr1) No. 7059/2012 (II)

SLP(Cr1) No. 407/2013 (II)

Date : 06-04-2018 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. B.S. Patil, Sr. Adv.
Mr. E. C. Agrawala, AOR
Mr. Rishi Agrawala, Adv.
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Mr. Rajesh Kumar, Adv.

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For Respondent(s) Mr. Shakil Ahmed Syed, AOR
Mr. Uzmi Jameel Husain, Adv.
Mohd. Parvez Dabas, Adv.
Mr. Pulkit Chandna, Adv.

Mr. Sanjay Mani Tripathi, Adv.
Mr. Kamal Kanth Tripathi, Adv.
Ms. Anu Gupta, AOR
Ms. Smriti Kumari, Adv.
Mr. Pawan Kumar Sharma, Adv.

Mr. Ratnakar Dash, Sr. Adv.
Mr. Adarsh Upadhyay, AOR
Mr. Amit Kumar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List in the month of July, 2018 on a non-miscellaneous day.

(SUSHIL KUMAR RAKHEJA)
COURT MASTER (SH)

(JAGDISH CHANDER)
BRANCH OFFICER